

## **APPLICATION FORM FOR SOVEREIGN GOLD BOND 2016**

(Put ✓ wherever required)

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Nominee details- Nomination Form (as applicable) to be filled and attached

Depository Name	☐ NS	DL	CDSI	L (	For NSDI	L, ente	r 8 di	igit dp	ID fo	llowe	ed by	8 dig	git cli	ient	ID, F	or Cl	DSL	ente	r 16 d	ligit d	lient	iD)	
DP / Client ID																							
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**Depository participant details** (to avail of option to hold the bond in demat form)

## Information for Investors of Sovereign Gold Bonds 2016

Item	Sovereign Gold Bonds 2016									
1) Category of Investor	The Bonds will be restricted for sale to									
	resident Indian entities including									
	individuals, HUFs, trusts, charitable									
	institutions and Universities.									
2) Limit of investment	Minimum subscription 2 Grams and									
	Maximum investment 500 Grams per									
2) Data of Laura of	investor per annum.									
3) Date of Issue of bonds	Date of receipt of bond will be the same									
bonds	which is inscribed on the holding certificate.									
4) Forms of Bonds	De-mat and Physical									
5) Interest Option	Half yearly Interval, will be served directly									
o) interest option	in to the account mentioned in the									
	application form or in the Account linked									
	with the Demat a/c.									
6) Post Maturity	Post Maturity Interest is <b>not payable</b>									
Interest	3									
7) Bank account	It is mandatory for the investors to									
	provide bank account details to facilitate									
	payment of interest /maturity value									
8) Nomination	The sole Holder or all the joint holders									
Facility	may nominate a maximum of two persons									
	as nominee.									
9) Maturity period	8 years from date of issue									
10) Premature	On the coupon dates from the 5 <sup>th</sup> year of									
redemption	issuance.									
11) Tradability	Trading of these bonds on exchanges/NDS-OM shall be notified.									
12) Loans from banks	The holders of the said securities shall be									
against the security of	entitled to create pledge, hypothecation or									
these bonds	lien in favour of scheduled banks.									
13) Application forms	Branches of all the scheduled commercial banks, designated Post offices and SHCIL.									

## **Instructions for Investor/ Applicants**

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility **is not available** in case the investment is **on behalf of minor**.
- h) Please provide bank account details for receiving payment through Electronic mode
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

## Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank A/c provided in the Application for or in through the A/c linked to the de-mat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds are available on the website at www.rbi.org.in/finmin.nic.in
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/
BANKING OMBUDSMAN
(LOCATION)

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YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI-400 001, MAHARASHTRA

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant